

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 13

CP(IB) No. 504/Chd/Hry/2019

Under Section 9, IBC 2016

In the matter of:-

Mr. Akshaya Kumar Biswal

....Petitioner/Operational Creditor

Vs.

Arcotech Ltd.

...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Sanjeev Srivastava, Advocate for Petitioner

Ms. Surbhi Anand, Advocate for Respondent

Memorandum of Settlement dated 01.06.2022 has been filed, vide Diary No. 1125/01 dated 07.06.2022 and the same is taken on record. It is stated by learned counsel for the petitioner that as per the MOU the entire amount has been received and he wants to withdraw the present petition. Keeping in view the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

July 5, 2022
PB